



HEAD OFFICE

CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

Paryawas Bhawan, Nava Raipur Atal Nagar Dist. – Raipur, (C.G.)

Email ID – hocecb@gmail.com

No. **14** Tech./ HO/ CECB/2020 Nava Raipur Atal Nagar : **13/4** /2020
To,

The Registrar,
Hon'ble National Green Tribunal,
Principal Bench,
Faridkot House, Corpernicus Marg,
New Delhi – 110 001

Subject : Submission of action taken report in the matter of OA No. 772/2019 Madan sen Vs. State of Chhattisgarh order dated 22/01/2020 (illegal construction of slaughter house in residential area in Radhika Nagar, Dist. – Durg) regarding.

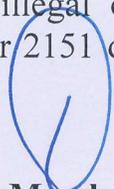
Ref. : Order passed by Hon'ble NGT in OA No. 772/2019 Madan sen Vs. State of Chhattisgarh dated 22/01/2020.

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With reference to the order cited above, Chhattisgarh Environment Conservation Board has issued a notice on 25/10/2019 to the commissioner, Nagar Nigam Bhilai for operation of slaughter house without valid consent and discharged of effluent without treatment. Further closure direction has been issued on 11/11/2019 under the Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974. Chhattisgarh State Power Distribution Company Limited vide its letter dated 31/01/2020 has informed that they have disconnected the supply of electricity on 23/11/2019. A letter received from CSPDCL in this regard is attached herewith as **Annexure-I**. Board officials also inspected the site on 25/11/2019 and 05/02/2020 and the slaughter house was found closed.

Further as per order, Chhattisgarh Environment Conservation Board has imposed environmental compensation vide its direction issued on 06/02/2020 for an amount of Rs. 2,68,87,500/- (Two Crores Sixty Eight Lacs Eighty Seven Thousand Five Hundred Rupees Only) for illegal operation and discharge of untreated effluent from the slaughter house for 2151 days. A copy of the same is enclosed herewith as **Annexure-II**.

Enclosed :- As above.


Member Secretary

Chhattisgarh Environment Conservation Board,
Nava Raipur Atal Nagar, Raipur (C.G.)

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छत्तीसगढ़ स्टेट पावर डिस्ट्रीब्यूशन कंपनी लिमिटेड

(छत्तीसगढ़ शासन का एक उपक्रम)

सी.आई.एन. : U40108CF20035GC015822

कार्यालय : सहायक अभियंता छ.स्टेट.पॉ. डिस्ट्री.कं.लि. कोहका जोन

टेलीफोन नं.: 0788-2295468

वेबसाइट : WWW.CSPDCL.COM

क्रमांक / 374522 / शिकायत / 1947

कार्यालय / दिनांक - 31/01/2020

प्रति,

(REGIONAL OFFICER
C.G. ENVIRONMENT CONSERVATION BOARD
5/32 BANGLOW, BHILAI, DIST- DURG (C.G.)

विषय :-

Direction to the Slaughter House Slaughtering Capacity -3000 Nos./Month At Radhika Nagar, Ward No.03, Bhilai Under Section 33A Of the Water (Prevention and Control Of Pollution) Act.1974

संदर्भ :- 1. आपका पत्र क्रमांक 2914 दिनांक 11/11/2009.

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उपरोक्त विषयांतर्गत संदर्भित पत्र के तारतम्य में सादर अवगत हो कि, इस जोन कार्यालय के क्षेत्रांतर्गत राधिका नगर, रुपेला में स्थित एवं संचालित स्लाटर हॉउस हेतु कोई अधिकृत विद्युत संयोजन स्थापित नहीं है, तदपि अवैध रूप से चालू विद्युत लाईन को दिनांक 23/11/2019 को स्थाई रूप से विच्छेदित किया गया है ।

इसके अतिरिक्त मेसर्स गाईक्रो ट्रॉसमिशन सिस्टम C-23, Sector- 85 Near India TV नोएडा -201305 मोबा.नं. 9811163168, सुधेश कुमार झा, उद्योग आधार नं. UP28B0009600 राधिका नगर, भिलाई स्थित निर्माणधीन स्लाटर हॉउस उन्नयन एवं आधुनिकीकरण निर्माण कार्य हेतु अस्थायी कनेक्शन दिनांक 13/12/2018 (स्वीकृत अवधि 10/12/2018 से 31/03/2019) को प्रदान किया गया था, जिसका सर्विसा क्रं. 1007520282 था, जिसो संदर्भित पत्र क्रमांक 01 के तहत दिनांक 29/01/2020 को स्थायी रूप से विच्छेदित कर दिया गया है ।

सादर सूचनार्थ प्रस्तुत ।

संलग्न :- 03 पेज !

इंजी. टी.एन.बीजू
क.क्रमांक 90336783
सहायक अभियंता
छ.स्टेट पॉ. डिस्ट्री.कं.लि.
कोहका जोन, भिलाई

प्रतिलिपि :-

1. आयुक्त, नगर पालिक निगम, भिलाई को सूचनार्थ तथा दिनांक 23/11/2019 के स्थल निरीक्षण रिपोर्ट आधार पर जारी पूरक देयक के भुगतान हेतु अनुरोध है ।
2. कार्यपालन अभियंता (नगर सभाग) पश्चिम छ.स्टेट.पॉ.डिस्ट्री.कं.लि.भिलाई को उनके पत्र क्रं. 2644 दिनांक 21/11/2019 के संदर्भ में सादर सूचनार्थ ।
(संलग्न 03 पृष्ठ)

मि. नरेश
श्री. शर्मा

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31/11/20

31.01.2020

इंजी. टी.एन.बीजू
क.क्रमांक 90336783
सहायक अभियंता
छ.स्टेट पॉ. डिस्ट्री.कं.लि.



REGIONAL OFFICE
C.G.Environment Conservation Board
5/32 Banglow, Bhilai, District- Durg (C.G.)
ro_bhilai@rediffmail.com 0788 - 2242964

No. 3722 /RO/TS/CECB/2020

Bhilai, Dated 6/2/2020

To

The Commissioner,
Nagar Nigam, Near Supela Chowk, Bhilai,
(For Slaughter House capacity-3000 Nos./Month),
Radhika Nagar, Ward No.-03, Bhilai,
District - Durg (C.G.).

Sub - Direction under section 33'A' of the Water (Prevention and Control of Pollution) Act, 1974 and to pay the environmental compensation in compliance with Hon'ble NGT Principal Bench, New Delhi order in the matter of O.A. No. 772/2019, Madan Sen V/s. State of Chhattisgarh, dated 18.09.2019 and 22.01.2020.

- Ref -
1. Grant of Consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 issued by CECB, Bhilai vide letter No.1168 dated 03.01.2013.
 2. Order of the Hon'ble Supreme Court of India in the matter WP(C) No 375/2012 on 22.02.2017.
 3. Order of the Hon'ble NGT Principal Bench, New Delhi in the matter of OA No 606/2018 on 30.04.2019.
 4. Head Office, CECB, Nava Raipur letter no. 5035 dated 17.09.2019.
 5. A Public Notice regarding recovery of environmental compensation from the polluters on the basis of polluter's pay principal published in the news paper by CECB on 18.09.2019.
 6. Order of the Hon'ble NGT Principal Bench, New Delhi in the matter of O.A. No. 772/2019, Madan Sen V/s. State of Chhattisgarh, date 18.09.2019.
 7. Notice u/s 33'A' of Water (Prevention and Control of Pollution) Act 1974 issued to the slaughter house (slaughtering capacity-3000 Nos./Month) at Radhika Nagar Ward No.-03, Bhilai by this office vide letter no. 2819 on 25.10.2019.
 8. Direction u/s 33'A' of Water (Prevention and Control of Pollution) Act 1974 issued to the slaughter house (slaughtering capacity-3000 Nos./Month) at Radhika Nagar Ward No.-03, Bhilai by this office vide letter no. 2913 on 11.11.2019.
 9. Order of the Hon'ble NGT Principal Bench, New Delhi in the matter of O.A. No 772/2019, Madan Sen V/s. State of Chhattisgarh, date 22.01.2020.

10. Head Office, CECB, Nava Raipur letter no. 9624 dated 25.01.2020

11. Letter of CSPDCL dated 31.01.2020 regarding disconnection of electricity supply on 23.11.2019.

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Whereas, you are operating a slaughter house (slaughtering capacity-3000 Nos./Month) situated at Radhika Nagar, Ward No.-03, Bhilai, District Durg (C.G.) without having valid consent of the board.

Whereas, the slaughter house (slaughtering capacity-3000 Nos./Month) was inspected by the officials of the Board on dated 22.10.2019 and found that:-

- (i) The adequate and effective water pollution control facility i.e. effluent treatment plant for the treatment of the effluent generated from the slaughter house was not installed.
- (ii) The effluent of the existing slaughter house slaughtering capacity-3000 Nos./Month was discharged inside and outside the premises causing serious water pollution problem.

Whereas, a notice u/s 33'A' of Water (Prevention and Control of Pollution) Act 1974 issued to the slaughter house (slaughtering capacity-3000 Nos./Month), Radhika Nagar Ward No.-03, Bhilai by this office vide letter under reference no.7.

Whereas, you were failed to comply to the above notice mentioned under reference no.7.

Whereas, a direction u/s 33'A' of Water (Prevention and Control of Pollution) Act 1974 issued to the slaughter house (slaughtering capacity-3000 Nos./Month), Radhika Nagar Ward No.-03, Bhilai by this office vide letter under reference no.8 for the closure of the slaughter house.

Whereas, Hon'ble NGT has issued an order in the matter of O.A. No. 606/2018, dated 30.04.2019, regarding recovery of environmental compensation on the basis of polluter's pay principal. In the sub para 7 of para 48 of the order stated that "Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis". A public notice regarding this order has also been published in the news paper on 18.09.2019 by Chhattisgarh Environment Conservation Board, Raipur

Whereas, Hon'ble NGT Principal Bench, New Delhi issued an order in the matter of OA No. 772/2019, on dated 22.01.2020 and has asked "whether closure has been affected and whether compensation has been recovered for such illegal operation for the last five years on 'Polluters Pays' principle".

Now by using methodology mentioned in order for levy of environmental compensation mentioned in reference no.04, the Board directs you as follows:-

- (a) To pay the the environmental compensation of Rs. 2,68,87,500/- (Two Crore Sixty Eight Lacs Eighty Seven Thousand Five Hundred Rupees only) immediately for illegal operation of the slaughter house (for 2151 days) for intentionally discharges of untreated effluent of the slaughter house causing damage to the environment
- (b) You shall ensure that the slaughter house (slaughtering capacity-3000 Nos./Month), Radhika Nagar Ward No.-03, Bhilai to be remain closed all the times till further orders.

Please note that In case you failed to pay the environmental compensation and compliance of this order action will be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974.

A REGIONAL OFFICER,
C.G. Environment Conservation Board,
5/32 Banglow, Bhilai Dist. Durg (C.G.)

Bhilai, Dated 06/2/2020

Endt No. 3723 /RO/TS/CECB/2020
Copy to :-

1. Member Secretary, Chhattisgarh Environment Conservation Board, Nava Raipur Atal Nagar, Raipur (C.G.) for favour of information.
2. Collector, District - Durg (C.G.) for favour of information.
3. Superintending Engineer, City Circle, 23/32 Bunglow, Bhilai, Chhattisgarh State Power Distribution Company Limited, Near Raipur naka, Durg (C.G.) for favour of information.

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A REGIONAL OFFICER,
C.G. Environment Conservation Board,
5/32 Banglow, Bhilai Dist. Durg (C.G.)